

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA,  
ORIGINAL APPLICATION NO. 151 OF 2024/EZ**

**In the matter of:**

Ajijul Khalasi & Others

**...Applicants**

**Versus**

SEIAA, Assam represented by its

Member Secretary & Others

**..Respondents**

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**Date:**

**Filed through**



**Advocate on behalf of Respondent No. 6**

**Tarun Patnaik**

**Enrolment No: O-663/2013**

**Mobile No.: 8447484424**

Sl. No: 389  
Date: 25/6/25

1



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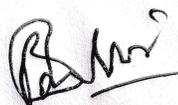
ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT

NO. 6

I, Nikhil Mittal, aged about 32 years, S/o Basant Kumar Mittal, at present working as Director of Respondent No. 6, residing at C/O Basant Kumar Mittal, H. No.-114 Shanti Kunj, Muralidhar Sharma Road, Panbazar, Kamrup Metro, Assam-781001, do hereby solemnly affirm and state as follows:

1. That I have been duly authorised by the Respondent No. 6 to swear the present affidavit on its behalf.
2. That the present Affidavit has been filed for proper adjudication of the *lis* at hand and to bring on record certain events which have occurred after the filing of the Counter Affidavit dated 22.09.2024 by the deponent.

25 JUN 2025

  
BIRAJ KUMAR DUTTA  
NOTARY, GOVT. OF INDIA  
Guwahati, Assam  
Regn.No. 49840

3. That the Election Commission of India issued a Circular dated 16.03.2024 imposing Model Code of Conduct in view of the ensuing General Elections. It was also mentioned in the said Circular that the Model Code of Conduct will come into force with immediate effect i.e., from 16.03.2024 and will apply to the whole country.

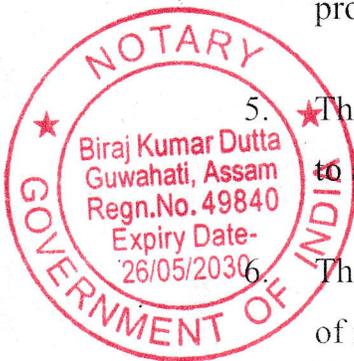
Copy of the Circular dated 16.03.2024 issued by the Election Commission of India is annexed herewith as **Annexure-L/6**.

4. That furthermore, the State Environment Impact Assessment Authority (SEIAA), Assam granted Environmental Clearance to the proposed project on 04.01.2025, under the provisions of the EIA Notification, 2006. It is pertinent to note that the Environmental Clearance granted to the project is subject to the outcome of the present application

Copy of the Environmental Clearance granted to the proposed project on 04.01.2025 is annexed herewith as **Annexure-M/6**.

5. That the answering deponent craves leave of this Hon'ble Tribunal to add, alter or amend the counter affidavit if necessary.

That the facts stated in this Additional Affidavit are true to the best of my knowledge and based on records.



*Winy Muty*

DEPONENT

25 JUN 2025 Date 25/06/2025

Identified By  
*Amrit Advait*  
Advocate / Advocate's Clerk  
Enrl. No.....

*Biraj*

BIRAJ KUMAR DUTTA  
NOTARY, GOVT. OF INDIA  
Guwahati, Assam  
Regn.No. 49840

VERIFICATION

I, Nikhil Mittal, aged about 32 years, S/o Basant Kumar Mittal, at present working as Director of Respondent No. 6, residing at C/O Basant Kumar Mittal, H. No.-114 Shanti Kunj, Muralidhar Sharma Road, Panbazar, Kamrup Metro, Assam-781001, do hereby solemnly affirm and verify the contents of paragraph are true to my knowledge and that I have not suppressed any material facts. I sign this verification at my office on 25 of June, 2025.

*Nikhil Mittal*

VERIFICANT



25 JUN 2025

*Biraj Kumar Dutta*

BIRAJ KUMAR DUTTA  
NOTARY, GOVT. OF INDIA  
Guwahati, Assam  
Regn.No. 49840

By Spl. Messenger/Speed Post

## ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

No. 437/6/1/INST/ECI//FUNCT/MCC/2024

Dated: 16<sup>th</sup> March, 2024

To

1. **The Cabinet Secretary,**  
Government of India,  
Rashtrapati Bhawan,  
New Delhi.
2. **The Chief Secretaries to the Governments of all States and  
Chief Secretaries/Administrators of all Union Territories.**
3. **The Chief Electoral Officers of  
all States and Union Territories.**

**Sub: Application of Model Code of Conduct – General Elections to House of the People (Lok Sabha), 2024 and State Legislative Assemblies in the States of Andhra Pradesh, Arunachal Pradesh, Odisha and Sikkim, and certain bye-elections - reg.**

Sir,

I am directed to state that the Election Commission has announced the schedule for holding General Elections to Lok Sabha and to the Legislative Assemblies of the States of **Andhra Pradesh, Arunachal Pradesh, Orissa and Sikkim and certain bye-elections** (Press Notes No. ECI/PN/23/2024, and No. ECI/PN/24/2024 both dated 16<sup>th</sup> March, 2024, available at the Commission's website – [www.eci.gov.in](http://www.eci.gov.in)).

2. With this announcement, the provisions of the Model Code of Conduct for the guidance of the Political Parties and Candidates **have come into force with immediate effect and will be in force till the completion of the General Elections and bye-elections, mentioned above.** This may be brought to the notice of the Central and all State Governments/Union Territory Administrations, all Ministries/Departments/Offices of the Union Government and the State Governments/Union Territory Administrations. A copy of instructions issued by you to this effect, may be sent to the Commission for its information and record.

3. Your particular attention is drawn to the provisions of Model Code of Conduct for the guidance of Political Parties and Candidates and various instructions issued by the Commission, which, inter-alia, state that the party in power whether at the Centre or in the

State or States concerned, shall ensure that no cause is given for any complaint that it has used its official position for the purpose of its election campaign and in particular:-

- (i) (a) The Ministers shall not combine their official visit with electioneering work and shall not also make use of official machinery or personnel during the electioneering work;
- (b) Government transport including official air-crafts, vehicles, machinery and personnel shall not be used for furtherance of the interest of the party in power;
- (ii) Public places such as maidans etc., for holding election meetings, and use of helipads for air-flights in connection with elections shall not be monopolised by the party in power. Other parties and candidates shall be allowed the use of such places and facilities, on the same terms and conditions, on which they are used by the party in power;
- (iii) Rest houses, dak bungalows or other Government accommodations in the States/Union Territories where elections have been announced or are taking place can be given to the political functionaries who are provided security by the State in 'Z' scale or above or equivalent by various State Governments or the Central Government under provisions of their laws, on equitable basis. This shall be subject to condition that such accommodation is not already allotted or occupied by election related officials or the Commission's Observers. Such political functionaries shall not carry out any political activity while staying in the Government Guest Houses/Rest Houses or other Government accommodation etc.;
- (iv) Issue of advertisement at the cost of public exchequer in the newspapers and other media and the misuse of official mass media during the election period for partisan coverage of political news and publicity regarding achievements with a view to furthering the prospects of the party in power shall be scrupulously avoided;
- (v) Ministers and other authorities shall not sanction grants/payments out of discretionary funds from the time, elections are announced by the Commission; and
- (vi) From the time, elections are announced by Commission, Ministers and other authorities shall not -
  - (a) announce any financial grants, in any form or promises thereof; or
  - (b) (except civil servants) lay foundation stones etc. of projects or schemes of any kind; or
  - (c) make any promise of construction of roads, provision of drinking water facilities etc.; or

- (d) make any ad-hoc appointments in Government, Public Undertakings etc. which may have the effect of influencing the voters in favour of the party in power.

4. As will be observed from Para 3{Clause iv} above, no advertisement shall be issued in electronic and print media highlighting the achievements of the Govt. at the cost of public exchequer. If any advertisement has already been released for telecast/broadcast or publication in the print media, it must be ensured that the telecast/broadcast of such ads on electronic media is stopped forthwith and that no such ad is published in any newspapers, magazines, etc., i.e. in print media, from today itself and it should be immediately withdrawn.

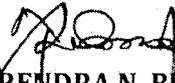
5. The instruction of the Commission contained in its letter No.437/6/INST/ECI/FUNCT/MCC/2024(MCC ENFORCEMENT) dated 2<sup>nd</sup> January, 2024 is available on the Commission's website at path -"<https://www.eci.gov.in/issue-details-page/instructions>" for your information and necessary action. The Commission's all other relevant instructions, 'Manual on Model Code of Conduct' and 'Compendium of Instructions on Model Code of Conduct' are also available on the Commission's website for your guidance.

6. The Commission further directs that there shall be a total ban on the transfer of all officers/officials connected with the conduct of the election. These include but are not restricted to: -

- i) The Chief Electoral Officer and Additional/Joint/Deputy Chief Electoral Officers;
- ii) Divisional Commissioners;
- iii) The District Election Officers, Returning Officers, Assistant Returning Officers and other Revenue Officers connected with the conduct of election;
- iv) Officers of the Police Department connected with the management of election, like range IGs and DIGs, Senior Superintendents of Police and Superintendents of Police, Sub-Divisional Police Officers like Deputy Superintendents of Police and other Police officers who are deputed to the Commission under section 28A of the Representation of the People Act, 1951;
- v) The transfer orders issued in respect of the above categories of officers prior to the date of announcement but not implemented till date should not be given effect to without obtaining specific permission from the Commission in this regard;

- vi) This ban shall be effective till the completion of the election. The Commission further directs that the State Governments should refrain from making transfers of senior officers who have a role in the management of election in the State;
- vii) In those cases where transfer of an officer is necessary on account of administrative exigencies, the concerned State Government may with full justification approach the Commission for prior clearance.
7. The receipt of the letter may kindly be acknowledged.

Yours faithfully,

  
(NARENDRA N. BUTOLIA)  
SR. PRINCIPAL SECRETARY



File No: SEIAA. 3563/2023  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (Issued by the State Environment Impact Assessment  
 Authority(SEIAA), ASSAM)



\*\*\*

Date 04/01/2025



To,

Mr. Nikhil Mittal  
 TAJ CEMENT MANUFACTURING PRIVATE LIMITED  
 Shivam Complex, Bharalumukh, A.T. Road, Division Guwahati, District Kamrup, Assam, Guwahati,  
 KAMRUP, ASSAM, -, 781028  
 nikhilmittal14@gmail.com

**Subject:** Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding.

**Sir/Madam,**

This is in reference to your application submitted to SEIAA vide proposal number SIA/AS/IND1/484198/2024 dated 06/07/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B1103AS5693988N
(ii) File No.	SEIAA. 3563/2023
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	3(b) Cement plants
(vii) Name of Project	Installation of Split Cement Grinding Unit of capacity 1.0 MMTPA
(viii) Name of Company/Organization	TAJ CEMENT MANUFACTURING PRIVATE LIMITED
(ix) Location of Project (District, State)	KAMRUP METRO, ASSAM
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A, B & C)/ EIA & EMP Reports were submitted to the State Expert Appraisal Committee (SEAC), Assam under the provision of EIA notification 2006 and its subsequent amendments.

The above-mentioned proposal has been considered by State Expert Appraisal Committee (SEAC) in the meeting held on 09/07/2024. The minutes of the meeting and all the Application and documents submitted (viz. Form-1 Part A and Part B) are available on PARIVESH portal which can be accessed by scanning the QR Code above or through the following web link [click here](#).

The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/ EIA & EMP Reports / presented during SEIAA are annexed to this EC as Annexure (1).

The SEIAA, in its meeting held on 19/09/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to compliance of Specific and Standard EC conditions as given in this letter.

The SEAC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after recommendations of the State Environment Impact Assessment Authority (SEIAA) hereby decided to grant EC for instant proposal of **TAJ Cement Manufacturing Private Limited** under the provisions of EIA Notification, 2006 and as amended thereof.

The SEIAA reserves the right to stipulate additional conditions, if found necessary.

The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

The Project Proponent is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

This issues with the approval of the Competent Authority.

#### General Instructions:

- a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed.
- b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
- d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during perational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
- e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- f) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities

should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

The EC is approved as per recommendation of the 12th SEAC MOM dated 9/8/2024 since there is no directions or interim stay order in O.A.151/2024/EZ, NGT, EZ Bench, Kolkata.

It will be binding on the part of the Project Proponent to follow any order or direction passed by the Hon'ble NGT or any other court of law in the aforesaid matter.

#### Copy To

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MOEF&CC, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The Member Secretary, PCB Assam for favour of kind information.
4. The Integrated Regional Office, Ministry of Environment, Forest & Climate Change, 4<sup>th</sup> Floor, Housefed Building, G.S. Road, Rukminigaon, Guwahati-22 for kind information.
5. Office Copy.

#### Annexure 1

#### Specific EC Conditions for (Cement Plants)

#### 1. Specific Conditions By Seac

S. No	EC Conditions
1.1	The Green Belt proposed around the project area in an area measuring 2.94 ha (34.94% of the total area) shall be done in Miyawaki Model, preferably under the guidance and supervision of the Member Secretary, SEAC / PCB, Assam with the species of plants which are dust tolerant. The species of plants suitable for the area Ashoka ( <i>Saraca asoca</i> ), Ajhar ( <i>Lagerstroemia speciosa</i> ), Kadamba ( <i>Anthocephalus cadamaba</i> ), Buddhas' Bamboo ( <i>Bambusa wamin</i> ), Gomari ( <i>Gmelina arborea</i> ), Polash ( <i>Butea monosperma</i> ), Kala Siris ( <i>Albiizzia lebbeck</i> ), Daton/ Sewria ( <i>Streblus asper</i> ), Ow Tenga ( <i>Dillenia indica</i> ), Thekera ( <i>Garcinia pedunculata</i> ), Putranjiva ( <i>Putranjiva roxburghii</i> ), Ficus spp, etc etc The project proponent or its authorized signatory shall work out on the project accordingly.
1.2	It is submitted and have committed that the development of Green area will be 2.94 ha i.e. 34.9% of total plot area. It is further proposed that number of plants of the required species at the rate of 2,500 plants per hectare will be 7,350 and number of saplings to be planted considering 80% survival rate will be around 8,820. A minimum 4 m width greenbelt around the boundary shall be developed as greenbelt. The amount of expenditures for raising of the green belt amounting to Rs 17 Lakh with recurring cost of Rs 4.50 Lakh shall be spent accordingly without any deviation and shall be uploaded in the PARIVESH portal as a part of Compliance.
1.3	Extended Producer Responsibility (EPR) liability is under Plastic Waste Management Rules, 2016 as amended, shall be fulfilled.
1.4	Rain Water Harvesting (RWH) shall be mandatory and need to be followed and a RWH pond within the plot area shall be maintained with earthen embankment around it for storage and discharge of rain water including effluents which could be effectively used for suppression of dusts and watering

S. No	EC Conditions
	of saplings in the lean period.
1.5	The Green technology for maintenance of the premises has to be adhered to with solar lamps in all feasible areas.
1.6	Capital cost for the Environmental Management Plan (EMP) amounting to Rs 542.00 Lakh shall be spent for the purposes for which the same is earmarked and approved by the SEAC and there shall be no diversion with the annual recurring expenditure of an amount of Rs 32.00 Lakh.
1.7	The CSR activities as mandated and approved shall be carried out with the approved Budget of Rs 342.00 Lakh for economic welfare and livelihood improvement of the people surrounding the Project and shall be done in a holistic manner which shall be uploaded in the portal as a part of Half Yearly Compliance Report and year wise expenditures both in constructional and operational phases shall be reported to the PCB, Assam & SEIAA, the Regional Office, MoEF & CC, GoI, Guwahati along with the break up of expenditures for record and monitoring.
1.8	The amount of Rs 60.00 Lakh earmarked for the ECR (Wildlife Conservation Plan) activity shall be spent in consultation with the DFO, Guwahati Wildlife Division for anti depredation, awareness activities etc etc and logistic support in the form of vehicle etc for use by the front line staff of the wildlife Division should be given priority, additionally, for their use in handling the Wildlife issues and additional fund may be made available to the DFO concerned for the purposes.
1.9	The Proponent shall make endeavour to consult the DFO, Wildlife Division, Guwahati for monitoring the timely implementation of the ECR (EMP) activities while they shall engage an Environmental Officer or retired Forest Officer for the purposes.
1.10	With these above observations, the august Committee deem it fit to recommend for grant of EC by the SEIAA in favour of the Proponent subject to any other direction (s) or Order(s) as may be passed by the Hon'ble NGT in the matter under consideration.

## 2. Specific Condition By Seiaa

S. No	EC Conditions
2.1	The SEIAA reserves the right to stipulate additional conditions or revoke the EC, if the NGT order related to the case OA.151/2024/EZ goes against the project proponent.

## Standard EC Conditions for (Cement plants)

### 1. Statutory Compliance

S. No	EC Conditions
1.1	The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

S. No	EC Conditions
1.2	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

## 2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as atleast One (1). Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous and their no's.)
2.2	The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
2.3	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.4	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
2.5	Appropriate Air Pollution Control Device (APCD) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
2.6	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
2.7	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
2.8	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
2.9	Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.
2.10	The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.

S. No	EC Conditions
2.11	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
2.12	Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
2.13	Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
2.14	Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
2.15	The particulate matter emissions from the process stacks shall be less than 30 mg/Nm <sup>3</sup> and measures shall be undertaken as per the submitted action plan.
2.16	Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.

### 3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
3.2	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
3.3	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
3.4	Tyre washing facilities shall be provided at the entrance of the plant gates.
3.5	Water meters shall be provided at the inlet to all unit processes in the steel plants.
3.6	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
3.7	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
3.8	All stockyards shall have impervious flooring and shall be equipped with water spray system for

S. No	EC Conditions
	dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
3.9	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.

#### 4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

#### 5. Energy Conservation Measures

S. No	EC Conditions
5.1	Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
5.2	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
5.3	Provide LED lights in their offices and residential areas.
5.4	The project proponent make efforts to achieve power consumption less than 65 units/tonne for Portland Pozzolona Cement (PPC) and 85 units/tonne for Ordinary Portland Cement (OPC) production and thermal energy consumption of 670 Kcal/Kg of clinker.
5.5	Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.
5.6	Maximize utilization of alternate fuels and Co-processing to achieve best practice norms.
5.7	Waste heat recovery system shall be provided for kiln and cooler.

#### 6. Waste Management

S. No	EC Conditions
6.1	Kitchen waste shall be composted or converted to biogas for further use.
6.2	Used refractories shall be recycled as far as possible.

S. No	EC Conditions
6.3	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
6.4	The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <a href="https://cpcb.nic.in/technical-guidelines-3/">https://cpcb.nic.in/technical-guidelines-3/</a> . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
6.5	A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
6.6	Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible.

#### 7. Green Belt

S. No	EC Conditions
7.1	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
7.2	Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
7.3	Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

#### 8. Public Hearing And Human Health Issues

S. No	EC Conditions
8.1	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
8.2	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.

S. No	EC Conditions
8.3	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
8.4	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.
8.5	All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC. PP shall adopt nearby villages and prepare and implement a robust plan to develop them into model villages in next 10 years.

### 9. Environment Management

S. No	EC Conditions
9.1	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
9.2	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
9.3	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
9.4	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

### 10. Miscellaneous

S. No	EC Conditions
10.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

S. No	EC Conditions
10.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
10.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
10.4	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
10.5	Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
10.6	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
10.7	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
10.8	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
10.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.10	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
10.11	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
10.12	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
10.13	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

S. No	EC Conditions
10.14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
10.15	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
10.16	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
10.17	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

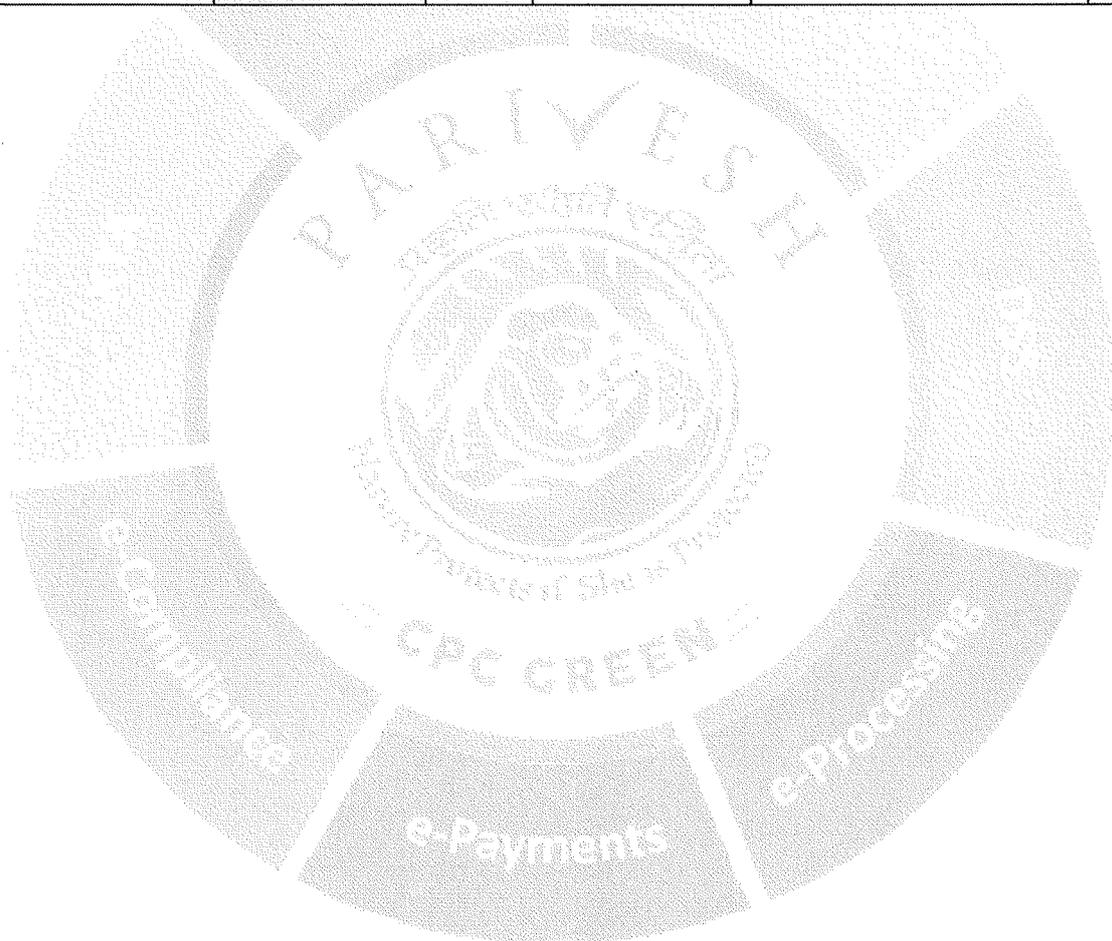
## Annexure 2

**Details of the Project**

S. No.	Particulars	Details	
a.	Details of the Project	Installation of Split Cement Grinding Unit of capacity 1.0 MMTPA	
b.	Latitude and Longitude of the project site	26.11910194930163,91.99432799446194 26.12439008804218,91.99878960161695	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	8.42
		Forest Land (B)	0
		Total Land (A+B)	8.42
d.	Date of Public Consultation	Public consultation for the project was held on 2024-06-10	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	34200	
g.	EMP Cost (in lacs)	574	
h.	Employment Details		

**Details of Products & By-products**

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
Cement	Product	1000000	Tons per Annum (TPA)	Road	The plant will produce 100% PPC, however plant can produce upto 20% OPC as and when required as per market. demand



Signature Not Verified

Digitally Signed by : Smt Mauchumi Barua  
Member Secretary, SELVA

Date: 04/01/2025